

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Early Hearing Application No. 85872- 85875 of 2021**  
(on behalf of Appellant)

**In**

**Customs Appeal No. 86750, 86752, 86753 & 86754 of 2021**

(Arising out of Order-in-Appeal No. 37 to 42 dated 25.06.2021  
passed by the Commissioner of Central Excise & Service Tax  
(Appeals),

**M/s Bharti Airtel Ltd.**

Airtel Centre, Plot NO.16, Udyog Vihar,  
Phase IV, Gurugram- 122015

**.... Appellant**

Versus

**Commissioner of Customs,  
Mumbai Zone II, JNCH, Nhava Sheva**

Mumbai Zone II, JNCH Nhava Sheva

**.... Respondent**

Appearance:

Shri Vipin Upadhyay, Advocate for the Appellant

Shri Bhushan Kambli, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**

**HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)**

**MISC ORDER NO. M/85035-85038/2022**

Date of Hearing: 20.01.2022

Date of Decision: 20.01.2022

**Per: S.K. MOHANTY**

The applicants have filed these miscellaneous applications, seeking for early hearing of the appeals. On going through the averments made in the said applications, we are of the view that the prayer of the applicants can be considered in the interest of justice. Accordingly, the early hearing applications are allowed. The appeals to come up for final hearing on 07.02.2022.

(Dictated and pronounced in open court)

**(C.J. Mathew)  
Member (Technical)**

**(S.K. Mohanty)  
Member (Judicial)**